

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 14.02.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/368/2024 in CP (IB) No.682/7/HDB/2018
NAME OF THE COMPANY	Mantena Laboratories Ltd
NAME OF THE PETITIONER(S)	Edelweiss Assets Reconstruction Company Limited
NAME OF THE RESPONDENT(S)	Mantena Laboratories Ltd
UNDER SECTION	7 of IBC

ORDER

IA (IBC)/368/2024

Present: Ld. Counsel Ms. A. Sandhya Rani for the Applicant.

In view of Regulation 39(5) of CIRP Regulations, the Applicant is directed to provide the copy of the resolution plan. Accordingly, this application is disposed of.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)

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CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 19.02.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/368/2024 in CP (IB) No.682/7/HDB/2018
NAME OF THE COMPANY	Mantena Laboratories Ltd
NAME OF THE PETITIONER(S)	Edelweiss Assets Reconstruction Company Limited
NAME OF THE RESPONDENT(S)	Mantena Laboratories Ltd
UNDER SECTION	7 of IBC

SUO MOTO ORDER

IA 368/2024 –

This IA is taken up today because inadvertently instead of ‘**Registry**’, the ‘**Applicant**’ has been mentioned after ‘CIRP Regulations’ and before ‘is directed’. Therefore, the ‘**Registry**’ be read in place of the ‘**Applicant**’.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)